

CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 915/TT/2025

- Subject** : Petition under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003 and under Regulation 15(1)(a) and Regulation 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for truing-up of the transmission tariff for the 2019-24 period and the determination of the transmission tariff for the 2024-29 period for Assets-1 to 5 and Asset-7 and the determination cum truing-up of the transmission tariff for the 2019-24 period and the determination of the transmission tariff for the 2024-29 period for Asset-6A under "Transmission System associated with Tehri Pump Storage Plant (PSP)".
- Petitioner** : Power Grid Corporation of India Limited
- Respondents** : Uttar Pradesh Power Corporation Limited (UPPCL) and Others
- Parties Present** : Shri Zafrul Hasan, PGCIL
Shri Raman Kumar, PGCIL
Shri Angaru Naresh Kumar, PGCIL
Shri Vijay G, PGCIL
Shri Ranjeet Pandey, PGCIL
Shri Ashish Alankar, PGCIL
Ms. Supriya Singh, PGCIL
Shri Vivek, PGCIL
Shri Arjun Malhotra, PGCIL
- Date of Hearing** : **22.7.2026**
- Coram** : Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Record of Proceedings

This matter was heard through a virtual hearing.

2. At the outset, the Petitioner's representative sought six weeks' time to file the information sought through the Record of Proceedings (RoP) dated 18.6.2026.

- a) After the hearing, the Commission directed the Petitioner to file the information sought through the RoP dated 18.6.2026 within six weeks, with an advance copy to the Respondents.



- b) The Respondents to file their respective replies, if any, within a week of the Petitioner's filing the information, and the Petitioner may file its rejoinder, if any, within a week thereafter.
3. The Petition will be listed for further hearing on **8.9.2026 at 2.30 P.M.**

By order of the Commission

**sd/-
(T. D. Pant)
Joint Chief (Law)**

